

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.4
C.P.(IB)/85(AHM)2022

Order under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Vasant Ramanbhai Patel

.....Respondent

Order delivered on ..28/03/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pranav G. Desai, Advocate.

For the Respondent :

ORDER

This application is filed under Section 95 of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor of the Corporate Debtor, namely, M/s. Regent Granito (India) Ltd.

Issue notice to the Respondent.

The applicant is directed to serve notice to the Respondent and file affidavit of service of notice within two weeks.

Interim Moratorium under Section 96 of the Code shall commence from the date of application. The RP, as suggested by the Applicant, Shri Vinod Tarachand Agrawal is directed to file report within ten days.

List the matter on 06.06.2022


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


MADAN B GOSAVI
MEMBER (JUDICIAL)